

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal no. 160 of 2012 &**  
**IA No. 313 of 2012**

**Dated : 31<sup>st</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Reliance Infrastructure Ltd. .... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.**  
**Ms. Anjali Chandurkar**  
**Mr. Hasan Murtaza**

**Counsel for Respondent (s) : Mr. Buddy A. Ranganadhan with**  
**Mr. Arijit Maitra and**  
**Ms. Richa Bharadwaja for R-1**

**ORDER**

The Learned Counsel for the Applicant/Appellant seeks for permission for withdrawal of IA No. 313 of 2012. Accordingly, IA No. 313 of 2012 is dismissed as withdrawn

It is made clear that this order would not affect the rights and contentions of the Respondents in future proceedings.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*sm/mk*